

FIR No. 327/2018
PS: Prasad Nagar
State Vs. Ramesh
U/s 307 IPC

01.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Fresh bail application received. Be registered.

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Om Sharma, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail on behalf of accused Ramesh in case FIR No. 327/2018.

It is submitted by Ld. counsel for accused-applicant that accused-applicant was granted interim bail of 45 days vide order dated 08.06.2020. It is submitted that interim bail was further extended by the Hon'ble Court for 45 days vide order dated 21.07.2020. It is submitted that interim bail of the accused-applicant is going to expire on 02.09.2020.

Heard. Perused.

The Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide

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order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31st August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31st August, 2020.

4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Ramesh is extended till 04.09.2020 on same terms and conditions and same sureties.**

Put up before the concerned Court on 04.09.2020 for consideration of the present application and for passing of appropriate orders.

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2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi
01.09.2020

FIR No. 24/2016

PS: Crime Branch

State Vs. Vijay Kumar Jha etc. (applicant Guddu Jha)

U/s 20/25/29 NDPS Act

01.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Piyush Ranjan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Guddu Jha in case FIR No. 24/16 on the ground of illness of his mother.

Reply is filed.

Ld. counsel for accused-applicant submits that in pursuance of the directions of the Hon'ble Court vide order dated 25.08.2020, he had contacted SI Sanjay Tyagi for handing over of original medical record regarding illness of mother of applicant-accused for verification, however, SI Sanjay Tyagi informed him that had been transferred from Crime Branch and had also been relieved from the said unit, due to which

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relevant medical record could not be provided to him.

Keeping in view the aforesaid submissions made by counsel for accused-applicant, it is ordered that Ld. counsel shall provide original medical documents to ASI Abdul Barkat of Narcotic Cell, Crime Branch, by tomorrow i.e. 02.09.2020, who has filed the reply to the present bail application, for verification of the medical documents from AIIMS. ASI Abdul Barkat be directed to submit his report before the Court on or before next date of hearing.

Ld. counsel shall also forward the aforesaid documents on the email ID of the concerned Court i.e. ndpscourt222@gmail.com.

Put up before the concerned Court on **10.09.2020** for report, consideration of the present application and for passing of appropriate orders.

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2nd Link ASJ (Electricity Court),
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01.09.2020

FIR No. 165/2018

PS: Crime Branch

State Vs. Mohd. Nadeem etc (applicant Srinivas)

U/s 21/29 NDPS Act

01.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Sunil Gautam, Ld. Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused-applicant Srinivas in case FIR No. 165/2018.

Reply is filed.

Ld. counsel for accused-applicant requests for adjournment.

Put up before the concerned Court on **11.09.2020** for consideration of the present application and for passing of appropriate orders.

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FIR No. 149/2018

PS: Crime Branch

State Vs. Asif Khan @ Kallu Khan

U/s 21/25/29 NDPS Act

01.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Shailender Singh, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Asif Khan in case FIR No.149/2018.

Ld. counsel for accused-applicant requests for adjournment.

Put up before the concerned Court on **14.09.2020** for consideration of the present application and for passing of appropriate orders.

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2nd Link ASJ (Electricity Court),
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01.09.2020

FIR No. 327/2019
PS: Crime Branch
State Vs. Inder Singh
U/s 21/29 NDPS Act

01.09.2020

These are two separate applications, which are put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
Sh. Vinod Kumar Verma, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

Firstly, I shall take up the application for early hearing moved on behalf of accused Inder Singh in case FIR No. 327/2019.

Ld. counsel for the accused-applicant submits that he does not press the present application and that the same may be dismissed as withdrawn.

In view of the submissions made, the present application for early hearing moved on behalf of accused Inder Singh in case FIR No. 327/2019, is dismissed as not pressed.

Now, I shall take up the second application seeking extension of interim bail moved on behalf of accused Inder Singh in case FIR No.

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327/2019.

Heard on the said application. Record perused.

Ld. counsel for the accused-applicant submits that accused-applicant was granted interim bail for 15 days vide order dated 09.07.2020 on the ground of his illness. It is further submitted that accused-applicant was released from jail on 17.08.2020 and thereupon accused-applicant went to his native place situated in Himachal Pradesh and due to ongoing Covid-19 pandemic, he had to undergo 14 days home quarantine. It is further submitted that in such circumstances, accused-applicant could not receive proper treatment for his illness. It is submitted that accused-applicant has complied all the terms and conditions imposed vide order dated 09.07.2020. It is also submitted that extension of 14 days interim bail is sought so that accused-applicant can avail proper treatment for his illness. Ld. counsel for accused-applicant, stated at Bar, that accused-applicant will not seek further extension of his interim bail in any condition and shall surrender on expiry of the period of interim bail.

Ld. Addl. PP for State submitted that as per report of the IO, accused-applicant has complied with all the terms and conditions imposed upon him vide order dated 09.07.2020 and has not misused the concession granted to him.

Heard. Perused.

In view of the overall facts and circumstances of the present case and the submissions put forth by Ld. counsel for accused-applicant

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and also considering the fact that the applicant-accused is not shown to have misused the concession of interim bail and is also stated to have complied with the bail conditions imposed upon him vide order dated 09.07.2020, **the interim bail of the accused-applicant Inder Singh is extended for a further of period two weeks on same terms and conditions and on the previous sureties in case FIR No. 327/2019. However, Accused-applicant Inder Singh shall directly surrender before the Jail Authorities on expiry of period of interim bail.**

Application stands disposed of.

Copy of this order be sent to Jail Superintendent on official email ID, as per rules.

Put up on the date already fixed i.e. 21.09.2020 for proper orders before the concerned Court.

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